

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
110/241-244/PB/2019

IN THE MATTER OF:

Sanjay Mendiratta & Ors.

.... Petitioner/Applicant

Vs.

Friends Auto (India) Ltd & ors.

.... Respondent

Order Under Section 241-244 of the Companies Act, 2013

Order delivered on 31.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Mr. Varun Sharma & Ms. Vanshika Gupta, Advs.

For the Respondent : Mr. Saurabh Kalia, Mr. Aaryan Sharma, Mr. Madhav Goel, Advs. for the R-1 to R6 and R-8 to R-13

Mr. Ankush Bhardwaj, Adv. for the R-7

ORDER

Ld. Counsel Mr. Varun Sharma appeared through VC on behalf of Petitioner.

Ld. Counsel Mr. Saurabh Kalia appeared on behalf of the Respondent(s).

In terms of our order dated 06.12.2022, according to the Ld. Counsel Mr. Saurabh Kalia for the Respondent, steps have been taken, certain developments have happened and the parties are possibly resolving the issue amicably.

At the request, list the matter along with all the other pending applications for a physical hearing **on 30.11.2023.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)